## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

C.P.No.55/2001 in O.A.No.276/2001 Date of Decision: 16.8.2001

CORAM: HON'BLE JUSTICE SHRI BIRENDRA DIKSHIT, VICE CHAIRMAN HON'BLE SHRI B.N. BAHADUR, MEMBER (A)

Smt. S. Balan & 2 ors. .... Petitioners (Represented by Shri P.Prabhakaran, Advocate)
vs.

- 1. Shri A. Balasubramanian, or his successor by name in the office of the Chairman Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, North Block-New Delhi 110 001.
- 2. Shri K.V.M. Pai or his successor by name in the Office of the Chief Commissioner of Income Tax Mumbai 3rdfloor, Aayakar Bhavan M.K.Road, Mumbai 400 020.
- 3. Shri W. Hasan or his successor byname in the Office of The Commissioner of Income-Tax, City I Mumbai, 3rd floor, Aayakar Bhavan, M.K. Road, Mumbai 400 020.
- 4. Smt. J.H. Bhojwani, or her successor by name in the Office of the Income-Tax Officer, Pay & Accounts, Office of the DDO (Admn) R.No.381-A, Aayakar Bhavan, M.K.Road, Mumbai 400 020. .... Contemnors (Represented by Shri V.G.Rege, Advocate)

## ORDER (ORAL)

## [Per: B.N.Bahadur, Member (A)]

We are considering today the CP.No.55/2001 filed by the three applicants in the O.A.No.276/2001. We are assisted by the learned counsel Shri P.A. Prabhakaran on behalf of original alleged applicants and by Shri V.G.Rege, for the respondents/contemnors.

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Notice was issued to on the alleged contemnor viz. Smt.J.H.Bhojwani, Income Tax Officer (Pay & Accounts) in the Office of DDO (Amdn.)

- 2. We have perused the facts of the case and are also informed by the learned counsel Shri Rege that the main direction in the O.A. viz. that representation made by applicants should be disposed of has since been done. It is stated by him that Commissioner of Income Tax, City-I has disposed of the representation, in so far as it relates to the applicants on 13.8.2001. Shri Rege states it is true that the representation is not disposed of within 15 days time granted.
- 3. In regard to the recovery order made, it is seen that the order was made on 26.4.2001. We have carefully gone through the facts of the dates on which the original order was served and we find that the order was served on 9.5.2001 on the respondents. The recovery has been made in so far as it relates to the salary for the month of April, 2001 which is normally paid on the last date of the month i.e. on 30th. Learned Counsel Shri Prabhakaran made the point that this constituted contempt by DDO:
- 4. We have carefully considered the facts in the matter and not convinced that any contempt is committed. It is clear that the pay bill was drawn in time, importantly no deductions have been made from the next month right uptill date. We are also not convinced that the arguments made to the effect that the competent authority has not issued the order, since the representation was in fact made to the DDO.

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5. In view of the above facts, we discharge the notices issued and reject the C.P. It is hereby clarified that the Department is now free to carry out recoveries as per law, in terms of the orders in the O.A.

6. No costs.

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(B.N.Bahadur)
Member (A)

(Birendra Dikshit)

Vice Chairman

sj\*

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to Applicant, despondent (s)

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